

E.Geetha Vs State

Court: Madras High Court

Date of Decision: Nov. 21, 2023

Acts Referred: Indian Penal Code, 1860 " Section 229A
Tamil Nadu Prohibition Act, 1937 " Section 4(1)(A), 4(1)(a)

Hon'ble Judges: C.V.Karthikeyan, J

Bench: Single Bench

Advocate: T.Balachandran, R.Kishore Kumar

Judgement